

1	2	3	4	5
3.	Karnataka	15+1*	01	*One person ordered to be detained in 1979 but absconded and surrendered in 1980.
4.	Kerala	03	..
5.	Madhya Pradesh	14
6.	Maharashtra	21	78	..
7.	Orissa	05
8.	Punjab	06	09+1@	@Detention orders issued by the Central Government
9.	Rajasthan	02	..
10.	Uttar Pradesh	17£	10	£Includes 2 persons who were not actually detained and their detention orders were later revoked.
11.	Tamil Nadu	07%	%Detention orders issued by the Central Government.
12.	West Bengal	01/	††Detention orders were issued by the Central Govt.
13.	Delhi	07	03	..
14.	Goa, Daman & Diu	19	..
Total :		113	157	

(b) The Government of Kerala, West Bengal and Tripura have conveyed their decision not to enforce the provisions of the Prevention of Blackmarketing and Maintenance of Supplies of Essential Commodities Act, 1980. The Governments of West Bengal and Tamil Nadu have decided that they would not issue any orders of detention under the COFEPOSA Act, 1974.

Mini Cement Plants Registered in Orissa

3605. SHRI BRAJAMOHAN MOHANTY: Will the Minister of INDUSTRY be pleased to state:

(a) how many mini cement plants have been registered to be located in Orissa; and

(b) financial investment involved therein?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) A letter of intent has been given to Industrial Development Corporation of Orissa for setting up one Mini cement plant in Sundergarh District, Orissa State.

(b) An amount of Rs. 3.65 lakhs, is proposed to be invested in land, building and machinery for the project.

Institute of Technology in Orissa

3606. SHRI BRAJAMOHAN MOHANTY: Will the Minister of DEFENCE be pleased to state:

(a) whether a proposal is under consideration of Government of India to locate an Institute of Technology at Sunabeda in Orissa out of allocated fund for higher education of Hindustan Aeronautics Limited;

(b) is it a fact that negotiations with State Government have been concluded on the basis of 40 per cent of strength of students from Orissa and the proposal only awaits the formal approval of the Board of Governors of H.A.L.; and

(c) if so, the reasons for delay in implementation of the project?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) No such proposal is under consideration of Government. After considering a proposal of Berhampur University of Orissa, HAL have offered to provide some assistance towards the capital cost for establishing the institute and access to production processes.

(b) No, Sir.

(c) Does not arise.

Manufacture of Light Commercial Vehicles by Insov Auto, Calcutta

3607. SHRI R. K. MHALGI: Will the Minister of INDUSTRY be pleased to state:

(a) whether Insov Auto, Calcutta has been issued a letter of intent in 1970 for manufacture of light commercial vehicles (one ton to three ton), in collaboration with the Russian Company;

1267 LS—7

(b) whether the collaboration agreement, provided for supply of four hundred vehicles a year initially;

(c) how many vehicles have been supplied against this provision; and

(d) what are the reasons for non-implementation of the project for such a long time when there is a shortage of such vehicles in the country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) M/s. Insov Auto Ltd., Calcutta were issued a letter of intent for manufacture of light commercial vehicles on 2.11.70. They were also allowed foreign collaboration with M/s. Pram-mashexport, Moscow on 17.6.72.

(b) No, Sir.

(c) Does not arise.

(d) The company has not yet been able to satisfactorily complete the tests on the prototype vehicle by the VRDE for road worthiness. The responsibility for implementing the project mainly rests with the company.

Representation of State Cadres in All India Services

3608. SHRI R. K. MHALGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is in the spirit of the provisions of the All India Services Act that all State Cadres should be fairly represented in manning the posts under the Central Government so far as these services are concerned;

(b) if so, whether it is a fact that certain States have under utilised their Central deputation quota which is not in the spirit of the All India Services Act;

(c) the names of the States as on 1st May, 1980 who have under-utilised their Central deputation quota in IAS and the IPS; and